

ITEM NO.1503

COURT NO.1

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal Nos. 2913-2915/2018

PRASANTA KUMAR SAHOO & ORS.

... Appellant(s)

VERSUS

CHARULATA SAHU & ORS.

... Respondent(s)

(IA No. 18236/2018 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 127171/2019 - CLARIFICATION/DIRECTION, IA No. 190628/2022 - CLARIFICATION/DIRECTION, IA No. 190641/2022 - EXEMPTION FROM FILING O.T., IA No. 72912/2022 - EXEMPTION FROM FILING O.T., IA No. 190823/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-03-2023 These appeals were called on for pronouncement of judgment today.

For Appellant(s)

Mr. Ashok Panigrahi, AOR
Ms. Geetanjali Das Krishnan, Adv.
Mr. Nabab Singh, Adv.

For Respondent(s)

Mrs. B. Sunita Rao, AOR

Mr. Shibashish Misra, AOR

Mr. V. Chitambaresh, Sr. Adv.
Mr. Anurag, AOR
Ms. Sonal Gupta, Adv.
Mr. Govind Venugopal, Adv.

- 1 Hon'ble Mr Justice J B Pardiwala pronounced the judgment of the Bench comprising Hon'ble Mr Justice A S Bopanna and His Lordship.
- 2 The appeals are dismissed in terms of the signed reportable judgment.
- 3 This litigation by now is almost four decades old. The Original Plaintiff as on date is almost 85 years of age. In such circumstances, the Trial Court shall draw the final decree within a period of three months from the date of receipt of the

certified copy of this judgment and order.

4 There shall be no order as to costs.

5 Pending applications, if any, shall stand disposed of.

(MANISH ISSRANI)
COURT MASTER(SH)

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

(SIGNED REPORTABLE JUDGMENT IS PLACED ON THE FILE)